

**Central Administrative Tribunal  
Principal Bench**

**OA No.594/2018**

New Delhi, this the 2<sup>nd</sup> day of February, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Shri Uaivir Singh,  
P.No.6964619K  
(Stn. Officer Group C),  
Aged about 57 years,  
S/o Late Shri Raj Singh presently posted in  
Vehicle Sub Depot Meerut Cantt.  
Sub Office of Central Vehicle Depot (CVD) Delhi Cantt.  
R/o Village and Post NEK District Meerut-250001

...Applicant

(By Advocate : Shri V.P.S.Tyagi)

**Versus**

1. Union of India (Through Secretary),  
Ministry of Defence,  
South Block,  
New Delhi-110001.
2. The Director General, MGO's,  
Branch AHQ,  
IHQ of MoD (Army),  
DHQ PO, New Delhi-110011.
3. The Commandant HQrs,  
Central Vehicle Depot (CVD),  
Pin-900106, C/o 56 APO.
4. The Office-in-Charge Records,  
AOC (Army) Ordnance Code,  
Pin-900453 C/o 56 APO.
5. The OiC 21 FAD,  
Pin-909721 C/o 56 APO.
6. The Commander,  
Vehicle Sub Depot,  
Pin-900468 C/o 56 APO.

7. No.6967794 Stn. Officer,  
Hari Singh 21 FAD,  
(Through CVD Delhi Cantt)  
Pin-900106 C/o 56 APO.

...Respondents

(By Advocate : Shri Manish Kumar)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard Shri V.P.S. Tyagi, learned counsel for the applicant and Shri Manish Kumar, learned counsel, on receipt of advance notice on behalf of respondents.

2. The applicant, who is working as Station Officer, Group 'C' at Delhi is aggrieved by the action of the respondents in transferring him to Jammu & Kashmir area.

3. It is submitted that the applicant made representation against the said transfer explaining his medical conditions and other difficulties to the respondents vide Annexure-A/2 dated 25.08.2017, however, no orders have been passed thereon till date. It is also submitted that the applicant is not yet relieved from Delhi.

4. In the circumstances, OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/2 representation dated 25.08.2017 of the applicant, if

not already decided, by passing a reasoned and speaking order within a period of 30 days from the date of receipt of a certified copy of this order, in accordance with law. Till the representation of the applicant dated 25.08.2017 (Annexure-A/2) is decided, the respondents shall continue the applicant at Delhi. No costs.

5. Let a copy of the OA be enclosed to this order.

( Nita Chowdhury  
Member (A)

( V. Ajay Kumar )  
Member (J)

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